being. All of us are human beings. The only person who is doubted whether he is a human being or not is the person sitting in this Chair; either he is a supra being or an infra being.

The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI L. N. MISHRA: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.52 hrs.

PAYMENT OF BONUS (AMEND-MENT) BILL

MR. DEPUTY-SPEAKER: We take up the next item of business, the Payment of Bonus (Amendment) Bill. This is a simple Bill, which only seeks to enable the Government to pay bonus to the workers for the years 1973-74. I do not think any body has any objection. If you all agree we shall just go through the formalities of adopting this Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I beg to move:

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration." SHRI S. M. BANERJEE: Bonus must be given to all the employees.

SHRI DINEN BHATTACHARYYA (Serampore): I do not have any quarrel with the Minister. I want to say that this should be extended to the Government employees, the Railways and other employees who are not getting bonus at present.

SHRI PILOO MODY (Godhra): And the C.P.I. Members of Parliament

SHRI DINEN BHATTACHARYYA: Parliament Members get many benefits. But there are some cases like the Birlas Rayon who during the last year have not paid bonus and your counterpart in West Bengal is keeping silent. I do not know what is the logic or what is the reason. Birlas are not being forced to pay bonus for the last year. They have not been prosecuted.

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): Will you please tell me what agreement you have signed with the Birlas?

SHRI P. M. MEHTA (Bhavnagar): This only reflects the hand to mouth labour policy of the Government. All the employees of the Central Government, the State Governments and commercial undertakings of Government should be covered by this Act.

SHRI S. M. BANERJEE: Let the Minister assure the House that after the submission of the report by the Bonus Commission, the cases of all employees of Central Government, State Governments, commercial undertakings and corporations will also be taken into consideration.

MR. DEPUTY-SPEAKER: I hope the Minister will take all these points into consideration. The question is:

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration"

The motion was adopted.

MR DEPUTY-SPEAKER. The question is:

"That clauses 2 and 3, clause 1, the Enacting Formula and the title stand part of the Bill"

The motion was adopted

Clauses 2 and 3, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BALGOVIND VERMA. I beg to move

"That the Bill be passed"

MR DEPUTY-SPEAKER The question is

"That the Bill be passed"

The motion was adopted

MR DEPUTY-SPEAKER Before, we take up the next item, there are some important papers to be laid on the Table for which the ministers have sought permission. They may do so now

STATEMENT RE PROPOSED
TRANSFER OF SHARE OF
CENTRAL PROVINCES
MANGANESE ORE
COMPANY, LTD

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) I beg to lay on the Table, a statement in response to the matter under rule 377 raised by Shri Vasant Sathe in the House on the 21st August, 1974 regarding proposed transfer of share of the Central Provinces Manganese Ore Company Limited

STATEMENT

On 21st August, 1974, on a motion raised by Shri Vasant Sathe about the activities of one Shri R N Kapur with regard to the acquisition of shares of Central Provinces Manganese Ore Co. Ltd I had Promised to make a statement

Central Provinces Manganese Ore Co Ltd is a sterling company incorporated in Great Britain It had been operating in some districts of present Madhya Pradesh and Maharashtra from In 1961 the question of renewal of some of the leases held by this Company came up It was then mutually agreed to form a new company to operate 18 of the 19 leases held by CPMO Manganese Ore India Ltd thus came into existence in which CPMO held 49 per cent of shares and the remaining 51 per cent were shared equally by the Government of India and the State Governments Madhya Pradesh and Maharashtra

The one lease that of Balapur Hamesha held by CPMO became due for renewal in 1971. The renewal was refused by the Government. The Company instituted legal proceedings in the Nagpur Bench of the Maha rashtra High Court and obtained a stay order permitting them to remain in working possession of the property.

Steps were taken to contest the suit In August 1972, CPMO sent its representatives from London for a settlement of the case out of the Court The offer included surrender of the lease held rights on this mining lease subject to the 49 per cent shares hold by CPMO in MOIL being acquired by the Government of India at a negotiated price

Negotiations were held during February' 73 with representatives of the then Management of CPMO While the matter was still under consideration it came to the knowledge of the Government that the ownership of the CPMO Company had undergone a change. It was understood that the